

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 434 of 2000

Monday, this the 30th day of October, 2000

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

1. Varghese A.T,
S/o Thomas,
residing at Arackal,
Velloor PO, Pazhayanali, Trichur ...Applicant

[By Advocate Mr. M.R. Rajendran Nair]

Versus

1. Union of India, represented by the
Secretary to Government of India,
Ministry of Communications, New Delhi.

2. The Chief General Manager, Telecom,
Kerala Circle, Trivandrum.

3. The General Manager, Telecom,
Ernakulam. ...Respondents

[By Advocate Mr. M.R. Suresh, ACGSC]

The application having been heard on 30th October, 2000,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks to quash the panel of Casual Mazdoors published and prepared by the 3rd respondent and to declare that he is entitled to be empanelled as Casual Mazdoor under the respondents.

2. When the OA was taken up, the learned counsel appearing for the applicant submitted that it is suffice to permit the applicant to submit a representation to the 1st respondent for redressal of his grievance. The learned counsel appearing for the respondents submitted that there is no objection in adopting such a course.

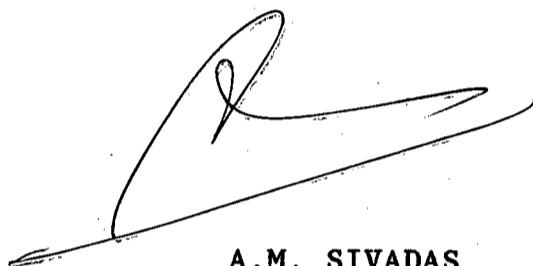
...2.

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3. Accordingly, the applicant is permitted to submit a representation to the 1st respondent within three weeks from today. If such a representation is received, the 1st respondent shall consider the same and pass appropriate orders thereon within three months from the date of receipt of the representation.

4. The Original Application is disposed of as above. No costs.

Monday, this the 30th day of October, 2000.



A.M. SIVADAS
JUDICIAL MEMBER

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